

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 526 of 2020

Arun Kumar Petitioner
Versus
1. The State of Jharkhand
2. Kumari Mamta Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Ms. Shamma Parveen, Advocate
For the State : Mr. Pranay Kr. Jaiswal, A.P.P.
For the O.P. No. 2 : Mr. L. C. N. Shahdeo, Advocate

04/29.06.2020 Ms. Shamma Parveen, learned counsel for the petitioner seeks permission to withdraw this application.

Mr. Pranay Kr. Jaiswal, learned A.P.P. for the State as well as Mr. L. C. N. Shahdeo, learned counsel appearing for the opposite party no. 2 do not have any objection to such prayer.

Permission is accorded.

This application is dismissed as withdrawn.

(Rongon Mukhopadhyay, J.)